

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
C I V I L A P P E A L N O ( s ) . 2 5 5 4 O F 2 0 0 1

ANI RUD H P R A S A D

Appellant (s)

V E R S U S

CHANC E L L O R , UNIV.O F GORA K H P U R & ORS

Respondent(s)

(With office report )

Date: 0 9 / 1 0 / 2 0 0 7 This Appeal was mentioned today.

CORA M :

HON' B L E MR. JUS T I C E H.K. S E M A  
HON' B L E MR. JUS T I C E L O K E S H W A R S I N G H P A N T A

For Appellant(s)

Dr. (Ms.) Aparan a Bha rdwaj, Adv.  
Mr. Rajesh Tyagi, Adv.  
Mr. Pr aveen Jain, Adv.

For Respondent(s)

Mr. Anuvrat Shar m a , Adv.

Mrs Rachn a Gupta , Adv

UPON hearing counsel the Court made the following  
O R D E R

It is stated by Dr.(Ms.) Aparan a Bha rdwaj, learned counsel  
for the appellant that this appeal has become infructuous. The appeal  
is, accordingly, disposed of as infructuous.

( Ravi P. Verm a )  
Court Master

( Anand Singh )  
Court Master

[Signed order is placed on the file]  
I N T H E S U P R E M E C O U R T O F I N D I A

C I V I L A P P E L L A T E J U R I S D I C T I O N

C I V I L A P P E A L N O . 2 5 5 4 O F 2 0 0 1

DR. ANI RUD H P R A S A D  
N T ( S )

.....A P P E L L A

Versus

CHANC E L L O R , UNIV E R S I T Y O F  
N T ( S )  
GORA K H P U R & ORS.

.....R E S P O N D E

O R D E R

It is stated by Dr.(Ms.) Aparan a Bha rdwaj, learned counsel for  
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s,

The appeal i

accordingly, disposed of as infructuous.

.....J .  
( H.K. S E M A )

New Delhi;  
October 09, 2007 .

.....J .  
( LO K E S H W A R S I N G H P A N T A )